

(b) to (d) Filling-up of vacancies in various categories of posts in CIC is an ongoing process.

As per the Recruitment Rules (RRs) of the CIC, certain percentage of the sanctioned strength of various categories of posts is filled up on deputation basis from other Ministries/Departments/Organisations. Advertisements are issued from time to time by CIC to fill up the posts from deputation quota, as per procedure.

Further, appointments through direct recruitment to certain categories of posts are done by placing indent with Staff Selection Commission (SSC).

Disclosure of information under RTI

567. SHRI A. W. RABI BERNARD: Will the PRIME MINISTER be pleased to state:

(a) whether ten years after the enactment of RTI Act, Government is still shying away from proactively disclosing basic information about Government Ministries and departments, if so, the details thereof;

(b) whether Government has not been implementing this in true spirit and the CIC data reveals that during 2014-15 out of 2030 registered public authorities, 806 did not update RTI manuals, disclosure webpage address for the last one year, and about 358 out of 2030 public authorities have not uploaded RTI manuals and mandatory disclosure at all; and

(c) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) As per guidelines dated 15.04.2013 issued by the Government of India, the Ministries/Departments of the Government of India and other Public Authorities are proactively working towards *suo-motu* disclosure of information on their web-sites so as to reduce the need for filing RTI applications.

(b) and (c) As per the Annual Report of the Central Information Commission (CIC), 75.27% of the Public Authorities have filed their Annual Returns to the CIC for 2014-15, which is higher than the figure of 72.54% for 2013-14, indicating an improved compliance over the previous year.

With a view to maximize *suo-motu* disclosure by public authorities, Government has issued guidelines to all the Ministries/Departments of Government of India on 15.4.2013. Government has further issued O.M. dated 29.06.2015 ensuring compliance to the recommended measures for strengthening implementation of Section 4 of RTI

Act, by all public authorities. Another O.M. dated 9.7.2015 has been issued for appointment of a nodal officer of the rank of Joint Secretary for implementation of Section 4 of RTI Act.

The CIC has provided web based software known as RTI Annual Return Information System for uploading annual return online at URL <http://rtiaar.nic/rtiar09/login.asp>.

The CIC has, from time to time, issued letters to various defaulting Public Authorities for submission of quarterly returns.

Reservation in promotion

568. SHRI RONALD SAPA TLAU: Will the PRIME MINISTER be pleased to state:

(a) whether reservation quota on promotion is maintained and followed in all categories of posts in the Central Government;

(b) whether Government has complied with the Supreme Court judgment order dated 15th June, 2014 in CA No. 6046-6047 of 2004 regarding SO Departmental examination 1996; and

(c) if so, whether all the ST/SC officials have fully benefited and the details of consequential reliefs extended to the beneficiaries, including the action taken/being taken so far, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Extant instructions of DoPT provide that reservation in promotion by non-selection method is available to SCs and STs in all Groups *i.e.* Group A, B, C & D. In case of promotion by selection method, reservation is available to SCs and STs upto lowest rung of Group A. There is no reservation in promotion by selection within Group A. Reservation in posts by promotion under the existing scheme is applicable in which the element of direct recruitment, if any, does not exceed 75%.

(b) and (c) In accordance with Supreme Court judgment dated 15.07.2014, results of Limited Departmental Competitive Examination 1996 for Section Officer grade were revised by UPSC. Appellants, who were declared successful in the modified results of SO LDCE 1996, were included in SOSL 1996 by this Department. Later the benefit was extended to similarly placed SC/ST officers who were declared qualified in the modified results of SO LDCE 1996. On their inclusion in SOSL 1996, these officers have become eligible for consideration for promotion to the next grade (Under